

PROF. MADHU DANDAVATE (Rajpur) : Don't publicise it.

SHRI P.V. NARASIMHA RAO : But I have described it sufficiently and I have brought out the heinousness of it as is necessary. So, no hon. Member need have the impression that we have not gone through it word for word. We have gone through it and we have the whole text with us. That is why our protest was couched in such strong words and we were so determined in bringing it to the notice of the British authorities, including two Ministers, that what was shown on this programme was something absolutely unacceptable to us. We are shocked and indignant on what has been shown and the words that have been allowed to be uttered. So, there is no question of our being ignorant of what happened in the programme or what was said in the programme. On that score, I would like to assure the House.

Now, in regard to the links which are sought to be established, I would like to say that, in the first place, the Calling Attention motion, as it is couched, does not really involve any answer to questions in regard to links. There is an investigation going on, who did what, when it was done, under what background, whether there was a conspiracy and, if there was a conspiracy, who were involved in that conspiracy. All these things will come out only after the investigation results are out. So, let us not anticipate the results of the investigation right now. It would not be proper.

In regard to Mr. Maqbool Butt, I would not comment on what happened in Kashmir. But I would certainly corroborate the information given by Prof. K K Tewary that the authorities in Pakistan did lionize him, did say many glorifying things about him and that only makes one understand what their idea of patriotism is. That is all that can be said. We need comment no further on that. That portion I confirm, the fact of Pakistan leaders having said things which glorified Maqbool Butt and others in very very bright terms.

13.23 hrs.

#### INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : Sir, I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

*The motion was adopted.*

SHRI NARAYAN DATT TIWARI : Sir, I introduce the Bill.

13 24 hrs.

#### STATEMENT RE : INDUSTRIES (DEVELOPMENT AND REGULA- TION) AMENDMENT ORDI- NANCE, 1984

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industries (Development and Regulation) Amendment Ordinance, 1984.

[Placed in Library. See No. LT-7696/84]

MR DEPUTY-SPEAKER : Now, the House stands adjourned to re-assemble again at 2.25 P.M.

13.25 hrs

*The Lok Sabha then adjourned for Lunch  
till twenty-five minutes past Fourteen  
of the Clock.*